



BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED: 14.09.2021

CORAM:

**THE HONOURABLE MR.JUSTICE M.DURAI SWAMY  
AND  
THE HONOURABLE MR.JUSTICE K.MURALI SHANKAR**

**W.P(MD)NO.2585 OF 2020  
and  
W.M.P(MD)No.2225 of 2020**

C.Selvakumar,  
President,  
Tamil Nadu Devendrakula Velalar  
Right Redemption Movement,  
6-A, North Street, Managiri,  
Madurai – 625 020.

:Petitioner

.vs.

1.The Government of India,  
represented by its Under Secretary,  
Ministry of Civil Aviation,  
'B'Block, Rajiv Gandhi Bhawan,  
Safdarjung Airport,  
New Delhi – 110 003.

2.The Director General,  
Civil Aviation Department,  
New Delhi.

3.The Principal Secretary,  
Transport Department,  
Government of Tamil Nadu,  
Chennai – 600 009.

4.The District Collector,  
Madurai District,  
Madurai – 625 020.

(R3 given up vide order of this Court dated 10.02.2020)

: Respondents



**PRAYER:** Writ Petition filed under Article 226 of the Constitution of India, praying this Court to issue a Writ of Certiorarified Mandamus calling for the records pertaining to the impugned proceedings vide No.AV-24032/37/2018-AA1-MOCA(130805), dated 17.7.2019 passed by the first respondent and to quash the same as illegal and unconstitutional and consequently to direct the first respondent to rename the Madurai Airport after local personalities ie., Lord Devindran or Goddess Meenakshi.

For Petitioner :Mr.K.Kannan

For Respondents :Mr.S.Karthik  
1 and 2 Central Govt. Standing Counsel

For Respondent-3 :Given up

For Respondent-4 :Mr.P.Thilakkumar  
Govt.Pleader

**ORDER**

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[Order of the Court was made by **M.DURAI SWAMY,J.**]

The Petitioner has filed the above Writ Petition as a "Public Interest Litigation" to issue a Writ of Certiorarified Mandamus calling for the records pertaining to the impugned proceedings, dated 17.7.2019 passed by the first respondent and to quash the same and consequently to direct the first respondent to rename the Madurai Airport after local personalities ie., Lord Devindran or Goddess Meenakshi.

2.Mr.S.Karthik, learned Central Government Standing Counsel appearing for the respondents 1 and 2 submitted that



there is no proposal to rename the Madurai Airport after Pasumpon Muthuramalingam or after any other personalities. The learned counsel further submitted that in the case of changing the name of Madurai Airport, it can emanate only from the State Government and after the proposal or recommendation received from the State Government for renaming the Madurai Airport, the renaming would be considered by the respondents 1 and 2 in accordance with law. Further, the learned Central Government Standing Counsel submitted that so far the respondents 1 and 2 have not received any recommendation or proposal for renaming the Madurai Airport.

3.From the submission made by the learned Central Government Standing Counsel appearing for the respondents 1 and 2, it is clear that the Writ Petition filed by the Petitioner is speculative in nature and he has filed the Writ Petition without any basis whatsoever. In these circumstances, we are not inclined to entertain the present Writ Petition.

4.Accordingly, the Writ Petition stands dismissed. No costs. Consequently, connected Miscellaneous Petition is dismissed.

**[M.D.,J.] & [K.M.S.,J.]**  
**14.09.2021**



Index:Yes/No

Internet:Yes/No

vsn

**Note :**

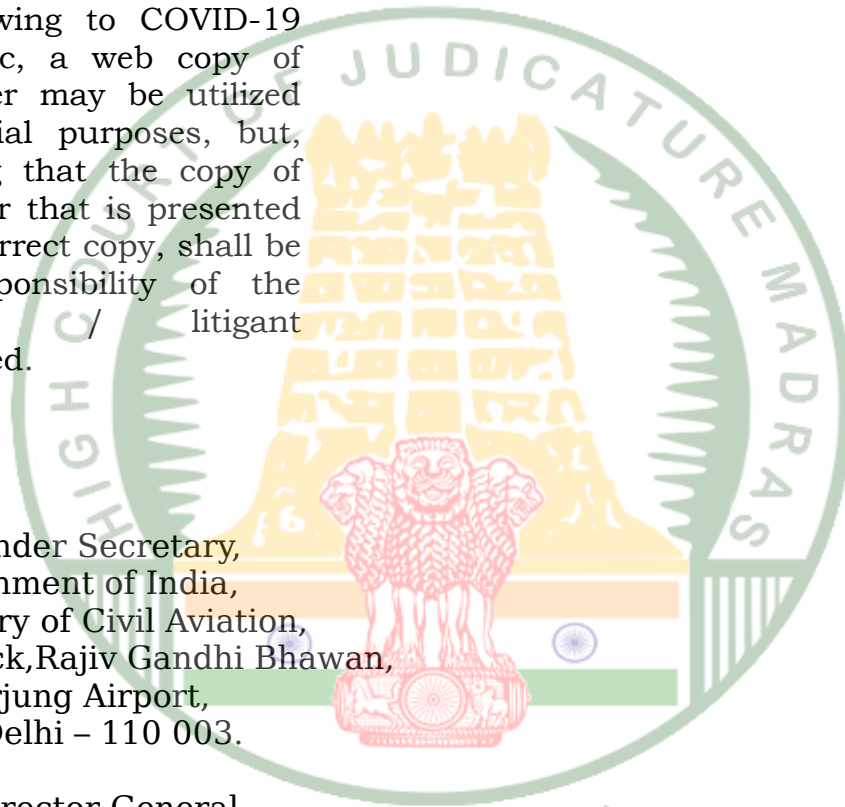
In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate / litigant concerned.

To

1.The Under Secretary,  
Government of India,  
Ministry of Civil Aviation,  
'B'Block,Rajiv Gandhi Bhawan,  
Safdarjung Airport,  
New Delhi – 110 003.

2.The Director General,  
Civil Aviation Department,  
New Delhi.

3.The District Collector,  
Madurai District,  
Madurai – 625 020.

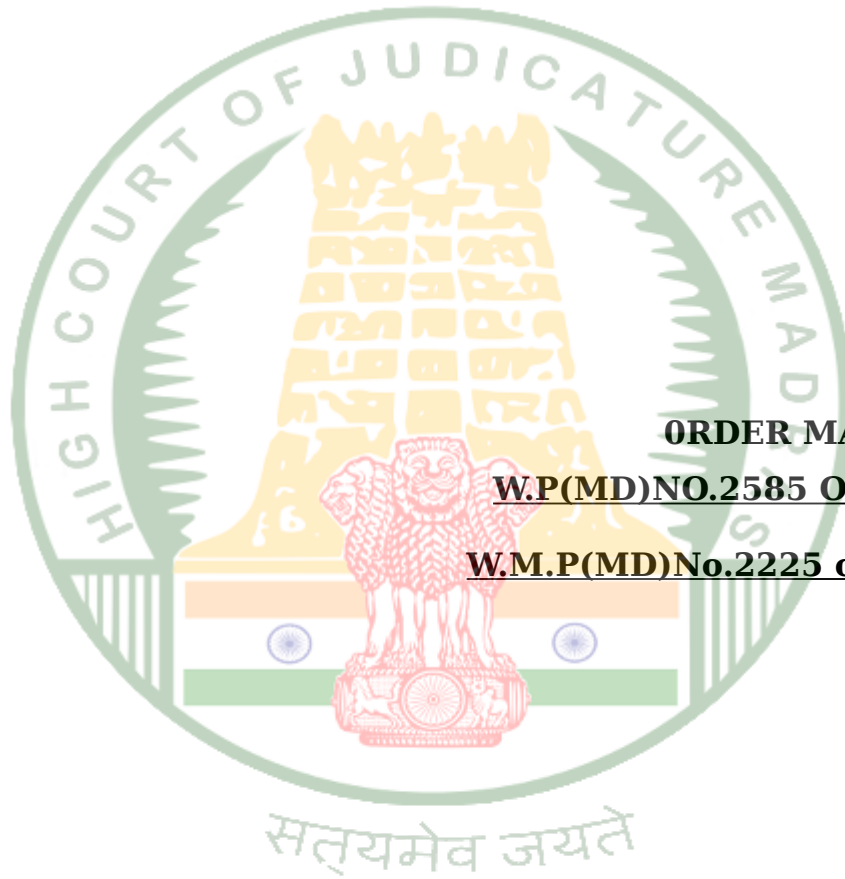


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**M.DURAI SWAMY, J.**  
**AND**  
**K.MURALI SHANKAR, J.**

vsn



**ORDER MADE IN**  
**W.P(MD)NO.2585 OF 2020**  
**and**  
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